

| Sl. No. | State | 2016-17 | 2017-18 | 2018-19 |
|---------|----------------|---------|---------|---------|
| 4. | Gujarat | 0 | 187 | 101 |
| 5. | Haryana | 40 | 0 | 171 |
| 6. | Jharkhand | 334 | 2014 | 1225 |
| 7. | Karnataka | 681 | 679 | 763 |
| 8. | Madhya Pradesh | 4442 | 11400 | 4910 |
| 9. | Maharashtra | 1692 | 5250 | 8122 |
| 10. | Nagaland | 0 | 197 | 111 |
| 11. | Punjab | 592 | 994 | 915 |
| 12. | Rajasthan | 630 | 105 | 0 |
| 13. | Tamil Nadu | 2850 | 2855 | 2534 |
| 14. | Telangana | 1431 | 2137 | 935 |
| 15. | Uttar Pradesh | 3066 | 0 | 8020 |
| 16. | West Bengal | 13973 | 17899 | 17137 |
| TOTAL | | 30979 | 47635 | 50284 |

Pension to persons above 60 years age

*264. SHRI SUSHIL KUMAR GUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has decided and approved a new scheme, which assures all shopkeepers, retail traders and self-employed persons a minimum monthly pension of ₹3,000 after the age of 60 years; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes Sir. Cabinet has recently approved a new Pension Scheme, Pradhan Mantri Laghu Vyapari Maan Dhan Yojana (PM-LVMY), for the benefit of shopkeepers /retail traders and self-employed persons for providing monthly minimum assured pension of ₹ 3000. It is a voluntary and contribution based central sector scheme, for the entry age group of 18-40 years. The contribution under the scheme is payable by the subscriber and the Central Government, in equal share, *i.e.* 50:50 basis. This will be based on self-declaration.

Eligibility criteria of the scheme are as under:—

- (i) A shop keeper/ retail-trader /self-employed person if registered with GSTN, his/ her firm's annual turnover should not exceed ₹ 1.5 crore.
- (ii) He/she should not be an income tax payee.
- (iii) He/she should not be a member of EPFO/ESIC/NPS/PM-SYM.

Revamping post-matric scholarship scheme

*265. SHRI D. KUPENDRA REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government plans for revamping the Post-Matric Scholarship Scheme; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) and (b) Under the Centrally Sponsored Scheme for Post Matric Scholarship to Scheduled Castes students, Central Assistance is released to States/UTs for the total expenditure under the scheme, over and above their respective Committed Liability. The level of Committed Liability is fixed at the beginning of every Plan period/ Finance Commission cycle based on the expenditure during the previous Plan period. Due to the 'Committed Liability Concept', maximum part of the Financial burden is to be borne by the State Governments/UT Administrations at the beginning of the new year Plan period/ Finance Commission Cycle. It has, therefore, been envisaged to change the funding pattern under the scheme from 'Committed Liability' to a pre-decided 'fixed sharing ratio' between Centre and the State Governments.

Plans for Revamping the existing Post-Matric Scholarship Scheme for Other Backward Classes (OBC) Students is usually finalised at the time of continuation of the Scheme, which is due after financial year 2019-20.

Department of Persons with Disabilities (DEPwD) is implementing an Umbrella Scheme titled "Scholarship for Students with Disabilities". Post-matric Scholarship scheme is one of the components of the said scheme. At present there is no proposal for revamping Post-matric Scholarship scheme for Students with Disability.